#### COURT-1

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 263 OF 2017 & IA NO. 557 OF 2017

Dated: 19<sup>th</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

### In the matter of:

M/s Shree Doodhaganga Krishna Sahakari Sakkare Karakhane

Niyamit Chikodi .... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Ashwin Kumar D. S.

Ms. Surbhi Mehta

### **ORDER**

IA No. 557 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Admit. Issue notice on the Appeal as well as on the interim application for stay to the Respondents returnable on 31.10.2017. Dasti, in addition, is permitted.

List the matter on <u>31.10.2017</u>.

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt